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# Gujarat Public Works Contracts Disputes Arbitration Tribunal (Amendment) Act, 2015

## 1 OF 2015

[11 March 2015]

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# Gujarat Public Works Contracts Disputes Arbitration Tribunal (Amendment) Act, 2015

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## AN ACT

Further to amend the Gujarat Public Works Contracts Disputes Arbitration Tribunal Act, 1992.

It is hereby enacted in the Sixty-sixth Year of the Republic of India as follows:-

## 1. Short title :-

This Act may be called the Gujarat Public Works Contracts Disputes Arbitration Tribunal (Amendment) Act, 2015.

## 2. Amendment of section 4 of Guj. 4 of 1992 :-

In the Gujarat Public Works Contracts Disputes Arbitration of Tribunal Act, 1992, in section 4, in sub-section (1), -

- (i) in clause (a), for the words "sixty-five years", the words "sixty-seven years" shall be substituted;
- (ii) in clause (b), for the words "sixty-two years", the words "sixty-five years" shall be substituted.